## IN THE HIGH COURT OF GUJARAT AT AHMEDABAD R/SPECIAL CIVIL APPLICATION NO. 1768 of 2023

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## DHRUVANK PARIMAL PARIKH Versus STATE OF GUJARAT

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Appearance:

MR MASOOM K SHAH(6516) for the Petitioner(s) No. 1

NEHA M SHAH(9218) for the Petitioner(s) No. 1

for the Respondent(s) No. 2,3,4

ADVANCE COPY SERVED TO GOVERNMENT PLEADER/PP for the

Respondent(s) No. 1

## CORAM: HONOURABLE THE CHIEF JUSTICE MR. JUSTICE ARAVIND KUMAR and HONOURABLE MR. JUSTICE ASHUTOSH SHASTRI

Date: 07/02/2023

**ORAL ORDER** 

(PER: HONOURABLE THE CHIEF JUSTICE MR. JUSTICE ARAVIND KUMAR)

Heard Mr. Masoom K. Shah, learned counsel appearing for the petitioner.

Issue *Notice* to respondents by R.P.A.D., returnable on 10.04.2023.

Petitioner is also permitted to take out notice by all modes. However, it is made clear that until and unless notice issued through Court by R.P.A.D. is served, notice of service will not be held sufficient.

(ARAVIND KUMAR,CI)

(ASHUTOSH SHASTRI, J)

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